## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

STARRED QUESTION NO:234 ANSWERED ON:10.08.2010 ILLEGAL IMMIGRATION Sugumar Shri K.;Thakur Shri Anurag Singh

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether foreign nationals including Bangladeshis are reported to have been illegally staying and thereby posing a threat to internal security of the country:
- (b) if so, the number of such persons arrested and deported to their respective countries during each of the last three years and the current year, country-wise; and
- (c) the steps taken by the Government to check inflow of illegal immigrants into the country?

## **Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) to (c) of LOK SABHA STARRED QUESTION NO. 234 FOR ANSWER ON 10TH AUGUST, 2010 REGARDING `ILLEGAL IMMIGRATION.`

- (a): It is true that some foreign nationals including Bangladeshi who have entered India on valid travel documents have been found to be overstaying. There are also reports of foreign nationals having entered the country without valid travel documents.
- (b): Number of foreign nationals who were arrested under various sections of the Foreigners Act, 1946 or for violating provisions of other Immigration Control Rules & Regulations and number of those who were deported during 2006, 2007 and 2008, country-wise, are given in the Annexure. Figures for 2009 and the current year have not been compiled so far.
- (c): No foreigner is allowed to enter India with improper travel documents through authorized immigration check posts. Detection and deportation of foreign nationals illegally staying in the country is a continuous process. Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946.. These powers have also been delegated to the State Governments/Union Territory Administrations. A revised procedure for detection and deportation of illegal Bangladeshi immigrants has also been set out and circulated to State Governments/UT Administrations in November, 2009. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly. In order to check illegal immigration and infiltration from Bangladesh, the Government has adopted a multi-pronged approach which inter alia includes the following measures:¬-
- (1) Construction of border fencing, roads and floodlighting
- (2) Round the clock surveillance of the borders by Border Security Force
- (3) Setting up of more Border Out Posts (BOPs) along Indo Bangladesh-border
- (4) Induction of hi-tech surveillance equipment including night navigation devices